

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: W.P.(PIL) No.58 of 2023

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
2.	19.09.2023	<p><u>CJ & NVSK, J</u></p> <p style="text-align: center;"><u>I.A.No.3 of 2023</u></p> <p>Mr. Prabhakar Chikkudu, learned counsel for the petitioners.</p> <p>Mr. Mujib Kumar Sadasivuni, learned Special Government Pleader attached to the office of the learned Additional Advocate General for the State of Telangana.</p> <p>Mr. S.Bhoopal Reddy, learned counsel for respondents No.7, 8, 9, 10 and 12.</p> <p>Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India appearing for respondent No.14.</p> <p>Heard on I.A.No.3 of 2023.</p> <p>Learned Special Government Pleader is directed to submit a compliance report as per the instructions contained in Chapter IV of Guidelines of the National Commission for Protection of Child Rights Act, 2018, within a period of two weeks.</p> <p>List on 06.10.2023.</p> <p style="text-align: right;">_____ CJ (AAJ)</p> <p style="text-align: right;">_____ NVSK, J</p> <p>LUR</p>	